

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.20**  
**(IB)-478(ND)/2017**

**IN THE MATTER OF:**

M/s. IFCI

.... Petitioner/Applicant

v.

Hi-Point Investment Finance Pvt. Ltd.

.... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.**

**Order delivered on 09.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Liquidator : Mr. Harshit Kumar Rawat, Adv.

**ORDER**

Due to paucity of time, we are inclined to adjourn the matter along with all the other pending applications for physical hearing **to 14.05.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**